

**BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH,  
BHOPAL**

**Original Application No. 126/2013 (CZ) (THC)  
Vijay Saini Vs. State of Rajasthan & Ors.**

**CORAM : HON'BLE MR. JUSTICE DALIP SINGH, JUDICIAL MEMBER  
HON'BLE MR. P.S.RAO, EXPERT MEMBER**

**PRESENT : Applicant : Shri Dharamvir Sharma, Adv.  
Respondent No. 1: Shri Sachin K. Verma, Advocate  
Respondent No. 2: Shri Om S. Srivastav, Advocate  
R.P.C.B. : Shri Sandeep Singh, Advocate**

<b>Date and Remarks</b>	<b>Orders of the Tribunal</b>
<b>Order no. 6</b>  <b>19<sup>th</sup> November, 2014</b>	<p style="text-align: center;">A compliance report has been submitted by the Jaipur Development Authority. Copy of the same has been furnished to the Learned Counsel for the Applicant.</p> <p style="text-align: center;">An issued has been raised as to what should ideally be the ratio of trees per hectare or number of trees proportionate to the density of population in an area in urban agglomeration. The Learned Counsel seek some time to make their submission in the aforesaid issue, though, it was submitted by Shri Sachin K.Verma that as per some norms there should be atleast 15 trees per hectare which if taken into account based upon the material supplied by the Learned Counsel for the Jaipur Development Authority is virtually insufficient at present.</p> <p style="text-align: center;">Be that as it may, time prayed for is allowed to make submission and also the response from the respondents with regard to the future plan in this behalf for achieving the ratio.</p> <p style="text-align: center;">The Respondent State is directed to carry out the aforesaid task of deconcretisation of all the urban area within the State of Rajasthan starting with the Municipal and UIT</p>

limits of various areas of Rajasthan. Learned Counsel for the State shall submit their response on the next date.

List on **18<sup>th</sup> December, 2014.**

.....JM  
(DALIP SINGH)

.....EM  
(P.S.RAO)

